

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 13/14 dated 19.9.2013 of NC-VI held on 23.09.2013

Meeting No. 13/14 for the licensing year 2013-14 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 11.07.2013 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1.	Sh. J.P. Maurya	A.I.A	MFPI
2.	Sh. A.K.Ojha	A.D	MSME
3.			
Officers in attendance			
4.	Sh. Yoginder Singh	DDG	DGFT
	Sh. S.K. Panigrahi	E.O.	DGFT

The minutes of the meeting No. 12/14 held on 05.9.2013 sent by e mail to all members of the committee, were ratified by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years as per para 4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1	468 Case No.:3/13/85-ALC3/2013	Party Name:NTL LEMNIS INDIA PRIVATE LIMITED	Meet No/Date:13/85-ALC3/2013 19.09.2013	Status:
HQ File :01/85/050/00077/AM14/	RLA File :05/24/040/00160/AM14/	Lic.No/Date:0510361544 01.08.2013	Defer Date:	Approved
The case was discussed in the meeting and noted that Committee had approved similar case of the firm for the same export product in its meeting No. 08 held on 11.07.2013 vide Adv. Auth. No. 0510337514 dt. 19.10.2012 (F.No. 01/85/50/140/AM13). The committee decided to approve the present case on the basis of earlier decision as under:-				
Export Item	Qty.	Import item	Qty.	
LED Bulbs	1,00,000.00 in Nos.	1.LED drivers AC-DC switches in various models / Types	1,00,000.00 Nos. (Net to net with accountability clause)	
		2. LEDs light emitting diodes in panels, various models / types.	1,03,000.00Nos. (inclusive of 3 % wastage)	
		3. Glass Domes Glass domes for LED Bulbs , transparent, clear /coated in shapes.	1,10,000.00 Nos. (inclusive of 10% wastage)	
		4. Base caps Base cap of Aluminum with Nickel plating	1,03,000.00Nos. (inclusive of 3 % wastage)	
		5.Insulated copper wire	26060.924 Meter	

	Teflon insulated copper wire (1/0.51MM)600VAC or equivalent.	(inclusive of 5 % wastage)
	6. Adhesive Silicon Adhesive / Thermally conductive Adhesive / UV curing Adhesive.	51.464 Litre (inclusive of 5% wastage)
	7. Activator for curing Adhesive Activator for curing of Thermally conductive Adhesive	2.092 Litre (inclusive of 5% wastage)
	8. Packing box.	As per policy pertaining to packing material.

RA may take consequential action as per policy / procedure.

2	469 Case No.:10/13/85-ALC3/2013	Party Name:GILLETTE INDIA LTD	Meet No/Date:13/85-ALC3/2013 19.09.2013	Status:
HQ File :01/85/050/00084/AM14/	RLA File :04/24/040/00094/AM14/	Lic.No/Date:0410148446 02.08.2013	Defer Date:	Deferred

It was noted comments called for from the Department of C&PC are awaited . Committee decided to defer the case and place before the committee on 31.10.2013

3	Case No.:6/13/85-ALC3/2013	Party Name:CHIRAL ORGANICS (P) LTD.	Meet No/Date:13/85-ALC3/2013 19.09.2013	Status:
HQ File :01/85/050/00080/AM14/	RLA File :03/94/040/00338/AM14/	Lic.No/Date:0310742381 22.07.2013	Defer Date:	Deferred

It was noted that comments called for from MFPI are awaited . Committee decided to remind MFPI to expedite their comments . The case was deferred and to be placed before the committee on 31.10.2013

4	471 Case No.:4/13/85-ALC3/2013	Party Name:WESTERN INDIA CASHEW COMPANY (P) LTD.,	Meet No/Date:13/85-ALC3/2013 19.09.2013	Status: Deferred
HQ File :01/85/050/00078/AM14/	RLA File :32/21/040/00077/AM14/	Lic.No/Date:3210066260 20.08.2013	Defer Date:	

It was noted that import item here is listed in chapter 8 of ITC HS . It may be examined if Advance Authorisation can be obtained under para 4.7 of HBP Vol. I. The case was deferred and to be placed before the committee on 31.10.2013

5	472 Case No.:1/13/85-ALC3/2013	Party Name:R.H.INTERNATIONAL	Meet No/Date:13/85-ALC3/2013 19.09.2013	Status:
HQ File :01/85/050/00075/AM14/	RLA File :29/24/040/00003/AM04/	Lic.No/Date:2910022187 06.08.2013	Defer Date:	Deferred

It was noted that comments called for from MSME (Mechanical division) are awaited . Committee decided to remind MSME to expedite

their comments . The case was deferred and to be placed before the committee on 31.10.2013

6	473 Case No.:1/12/85-ALC3/2013	Party Name:INOVATIV DEZINES	Meet No/Date:13/85-ALC3/2013 19.09.2013	Status:
HQ File :01/85/050/00071/AM14/	RLA File :04/24/040/00105/AM14/	Lic.No/Date:0410148575 05.08.2013	Defer Date:19.09.2013	Deferred
It was noted that comments called for from office of Textile Commissioner are awaited. Committee decided to remind them to expedite their comments . The case was deferred and to be placed before the committee on 31.10.2013				

7	474 Case No.:5/13/85-ALC3/2013	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:13/85-ALC3/2013 19.09.2013	Status:
HQ File :01/85/050/00079/AM14/	RLA File :31/83/040/00060/AM14/	Lic.No/Date:3110059475 19.07.2013	Defer Date:	Deferred
It was noted that MFPI has called for details of information on similar case of the firm. It was decided to call for details of the signatory. It seems the declaration column has not been filled up. The case was deferred and to be placed before the committee on 31.10.2013				

8	475 Case No.:8/13/85-ALC3/2013	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:13/85-ALC3/2013 19.09.2013	Status
HQ File :01/85/050/00082/AM14/	RLA File :03/95/040/00373/AM14/	Lic.No/Date:0310744679 08.08.2013	Defer Date:	Deferred
It was noted that other cases of the firm involving same export item are under examination as the Authorisations in that case have been obtained under para 4.7 and not under para 4.4.2, their export products being items containing vitamins. The case may be processed as in similar past case.				

9	476 Case No.:9/13/85-ALC3/2013	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:13/85-ALC3/2013 19.09.2013	Status:
HQ File	RLA File	Lic.No/Date:3110059474	Defer Date:	Deferred

:01/85/050/00083/AM14/	:31/83/040/00061/AM14/	19.07.2013		
It was noted that MFPI has called for details of information on similar case of the firm. It was decided to call for details of the signatory. It seems the declaration column has not been filled up. The case was deferred and to be placed before the committee on 31.10.2013				

10	477 Case No.:2/13/85-ALC3/2013	Party Name:WESTERN INDIA CASHEW COMPANY (P) LTD.,	Meet No/Date:13/85-ALC3/2013 19.09.2013	Status:
HQ File :01/85/050/00076/AM14/	RLA File :32/24/040/00002/AM14/	Lic.No/Date:3210066253 20.08.2013	Defer Date:	
It was decided to examine, if the authorisation can be granted under Para 4.7 of HBP, Vol.I. As the import item here is listed in chapter 8 of ITC HS. The case was deferred and to be placed before the committee on 31.10.2013				

11	478	Party Name:THE INDUSTRIAL CORPN. LTD	Meet No/Date:13/85-ALC3/2013 19.09.2013	Status:
HQ File :01/85/050/034/AM13	RLA File :05/24/40/084/AM12	Lic.No/Date:0510321946 10.04.2012	Defer Date:	Deferred
It was noted that information furnished by the firm sent to MFPI and their comments are awaited. Committee decided to defer the case and to place before the committee on 31.10.2013				

12	479	Party Name:THE INDUSTRIAL CORPN. LTD	Meet No/Date:13/85-ALC3/2013 19.09.2013	Status:
HQ File :01/85/050/146/AM13	RLA File :05/24/40/284/AM13	Lic.No/Date:0510338321 06.11.2012	Defer Date:	Deferred
It was noted that information furnished by the firm sent to MFPI and their comments are awaited. Committee decided to defer the case and to place it before the committee on 31.10.2013				

13	480	Party Name:THE INDUSTRIAL CORPN. LTD	Meet No/Date:13/85-ALC3/2013 19.09.2013	Status:
HQ File :01/85/050/162/AM13	RLA File :05/24/40/367/AM13	Lic.No/Date:0510342708 08.01.2013	Defer Date:	Deferred
It was noted that information furnished by the firm sent to MFPI and their comments are awaited. Committee decided to defer the case and to place it before the committee on 31.10.2013				

14	481	Party Name:STAR VET CHEM PVT. LTD	Meet No/Date:13/85-ALC3/2013 19.09.2013	Status: Deferred
HQ File :01/85/162/033/AM14	RLA File :09/24/40/046/AM14	Fixation of adhoc norms under para 4.4.2 of HBP, vi for export of Acidovit (Compound Animal Feed) against import of Ascorbic Acid.		
It was noted that firm has furnished the reply. Committee decided that same may be forwarded to Department of Animal Husbandry and Dairying for their comments. The case was deferred and to be placed before NC on 17.10.2013.				

15	482	Party Name:K L F NIRMAL INDUSTRIES (P) LTD	Meet No/Date:13/85-ALC3/2013 19.09.2013	Status: Deferred
HQ File :01/85/171/042/AM14	RLA File :10/24/40/012/AM14	Fixation of adhoc norms under para 4.4.2 of HBP, vI for export of Sesame Oil against import of Sesame Seed.		
It was noted that comments are awaited from the Department of Vanaspati , Vegetable Oil and Fats. Committee decided to remind Department of Vanaspati to expedite their comments. The case was deferred and to be placed before the committee on 17.10. 2013 or on receipt of comments				

16	483 Case No.:3/10/85-ALC3/2013	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:13/85-ALC3/2013 19.09.2013	Status:
HQ File :01/85/050/00061/AM14/	RLA File :09/24/040/00126/AM14/	Lic.No/Date:0910056609 04.07.2013	Defer Date:19.09.2013	Deferred
It was noted that comments are awaited from the MFPI. Committee decided to remind MFPI to expedite their comments. The case was deferred and to be placed before NC on 31.10.2013.				

17	484 Case No.:5/27/85-ALC3/2012	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:13/85-ALC3/2013 19.09.2013	Status:
HQ File :01/85/050/00143/AM13/	RLA File :09/24/040/00294/AM13/	Lic.No/Date:0910053938 01.10.2012	Defer Date:19.09.2013	Approved
The case was discussed in the meeting and committee decided to approve the ad-hoc norms as under as per the written comments furnished by the MFPI vide				

their O.M No.4(19)/2013-DGFT dated 16.09.2013 subject to import item No 1 which may be restricted to qty. applied for i.e 1,68,000 kgs. and export item to be described as Chocolate Wafers and Chocolate Wafer Rolls.

Export Item	Qty.	Import Item		Qty.
Chocolate Wafers and Chocolate Wafer Rolls.	5,00000.00Kg	1	Maida	1,68,000.00Kg
		2	Cane Sugar	130,000.00Kg
		3	Fractionated Vegetable Fat	60,000.00Kg
		4	Salt	75.00Kg
		5	Starch	5000.00Kg
		6	Relevant Food Flavour	250.00Kg
		7	Cocoa Powder	1250.00Kg
		8	HDPE/PP/Granules Film Grade	As per policy governing packing material.
		9	Paper & Paper Board	As per policy governing packing material.

RA may take consequential action as per policy/procedure.

18	485 Case No.:2/37/85-ALC3/2011	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:13/85-ALC3/2013 19.09.2013	Status:
HQ File :01/85/050/00219/AM12/	RLA File :09/24/040/00442/AM12/	Lic.No/Date:0910050601 03.01.2012	Defer Date:19.09.2013	Approved

The case was discussed and committee decided to approve the ad-hoc norms as per the written comments furnished by the MFPI vide their O.M No.4(19)/2013-DGFT dated 16.09.2013 subject to description of the export product as Chocolate Wafers.

Chocolate Wafers	1,00,000.00Kg	1	Wheat Flour	33,600.00Kg
		2	Cane Sugar	26,000.00Kg
		3	Fractionated Vegetable Fat	16,000.00Kg
		4	Lecithin	67.00Kg
		5	Sodium Bi Carbonate	15.00Kg
		6	Salt	15.00Kg
		7	Sodium Meta Bi Sulphate	15.00Kg
		8	Starch	9000.00Kg
		9	Malic Acid	10.00Kg
		10	Relevant Food Colour	10.00Kg
		11	Relevant Food Flavour	50.00Kg
		12	Cocoa Powder	250.00Kg
		13	HDPE/PP/Granules Film Grade	As per policy governing packing material.
		14	Paper & Paper Board	As per policy governing

				packing material.
RA may take consequential action as per policy/procedure.				

19	486 Case No.:4/27/85-ALC3/2012	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:13/85-ALC3/2013 19.09.2013	Status:
HQ File :01/85/050/00142/AM13/	RLA File :09/24/040/00292/AM13/	Lic.No/Date:0910053838 17.09.2012	Defer Date:19.09.2013	Approved

The case was discussed in the meeting and committee decided to approve the ad-hoc norms as under as per the written comments furnished by the MFPI vide their O.M No.4(19)/2013-DGFT dated 16.09.2013 subject to import item No 1 which may be restricted to qty. applied for i.e 1,68.000 kgs. and export item to be described as Chocolate Wafers and Chocolate Wafer Rolls.

Export Item	Qty.	Import Item	Qty.
Chocolate Wafers and Chocolate Wafer Rolls	5,00,000.00Kg	1 Maida	1,68,000.00Kg
		2 Cane Sugar	130,000.00Kg
		3 Fractionated Vegetable Fat	60,000.00Kg
		4 Salt	75.00Kg
		5 Starch	5000.00Kg
		6 Relevant Food Flavour	250.00Kg
		7 Cocoa Powder	1250.00Kg
		8 HDPE/PP/Granules Film Grade	As per policy governing packing material.
		9 Paper & Paper Board	As per policy governing packing material.

RA may take consequential action as per policy/procedure.

20	487 Case No.:9/10/85-ALC3/2013	Party Name:NESTLE INDIA LTD	Meet No/Date:13/85-ALC3/2013 19.09.2013	Status:
HQ File :01/85/050/00067/AM14/	RLA File :05/24/040/00113/AM14/	Lic.No/Date:0510358647 03.07.2013	Defer Date:19.09.2013	Deferred

It was decided to call for the information from the firm as per the deficiency letter issued by the MFPI vide their letter no 41/DGFT/2012 dated 16.9.2013. The case

was deferred and to be placed before Committee on 31.10.2013.

21	488	Party Name:SIGNATURE ESTATES	Meet No/Date:13/85-ALC3/2013 19.09.2013	Status:
HQ File :01/85/050/040/AM12	RLA File :02/24/040/034/AM12	Lic.No/Date:0210159359 23.05.2011	Defer Date:19.09.2013	Deferred
It was noted that comments was awaited from Tea Board despite D.O letter dated 30.7.2013 followed by e mail reminder dated 13.9.2013. Committee decided to issue another reminder to Tea Board to expedite their comments. The case was deferred and to be placed before Committee on 31.10.2013.				

22	489	Party Name:SHREE RM INDUSTRIES	Meet No/Date:13/85-ALC3/2013 19.09.2013	Status:
HQ File :01/85/050/084/AM13	RLA File :13/24/040/011/AM13	Lic.No/Date:1310039791 23.05.2012	Defer Date:19.09.2013	Deferred
It was noted that clarification called for from the firm vide letter dated 26.8.2013 has not been not received. Committee decided to remind the firm to furnish their reply. The case was deferred and to be placed before Committee on 31.10.2013.				

23	490 Case No.:1/5/85-ALC3/2013	Party Name:DREAM PLAST INDIA PVT. LTD.	Meet No/Date:13/85-ALC3/2013 19.09.2013	Status:
HQ File :01/85/050/00022/AM14/	RLA File :31/83/040/00199/AM13/	Lic.No/Date:3110057361 07.03.2013	Defer Date:19.09.2013	Deferred
It was noted that information called for by the Department of C&PC from the firm vide their letter dated 7.7.2013 followed by this office e mail reminder dated 16.7.2013 is not received. Committee decided to remind the firm to furnish their reply. The case was deferred and to be placed before Committee on 31.10.2013.				

24	491 Case No.:2/16/85-ALC3/2012	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:13/85-ALC3/2013 19.09.2013	Status:
HQ File :01/85/050/00112/AM13/	RLA File :34/24/040/00081/AM13/	Lic.No/Date:3410034510 28.06.2012	Defer Date:19.09.2013	Approved

Committee noted the clarification furnished by RA Vadodara vide their e mail communication dated 11.9.2013. that content of the input wrongly mentioned in the hard copy by the exporter as 5940 kgs instead of 6300 kgs and on line data was not modified by the firm , hence net content of input may be treated as 6300 kgs against resultant product No 1&2. Committee decided to approve the case as per the written comments furnished by the DC(MSME) vide their U.O.No.17 (4) (1)/ 2013 – Food dated 5.7.2013 as under :-

Export Item	Qty.	Import item	Qty.
Vegetable Spring Roll (12 Packs X 12Pcs x 18g each)	16,200.00Kg	Spring Roll Pastry Sheet of	6363.00Kg including

containing 6300 kgs of Spring Roll Pastry sheet of 6"X 5.6"		6"X 5.6"	1% wastage.
Vegetable Spring Roll (12 Packs X 12Pcs x 18g each) containing 6300 kgs of Spring Roll Pastry sheet of 6"X 5.6	16,200.00Kg	Spring Roll Pastry Sheet of 6"X 5.6"	6363.00Kg including 1% wastage.
75 Piece Indian Platter (Veg. Samosa, Onion Bhaji, Veg Pakora (8X25pcsX18g each) containing 18143.00kgs of Samosa Pad (170mm X 61mm)	139968.00Kg	Samosa Pad 170mm X 61mm	18325.44Kg including 1% wastage.
RA may take consequential action as per policy/procedure.			

25	492 Case No.:2/9/85-ALC3/2013	Party Name:COMPACT INDIA PVT.LTD.,	Meet No/Date:13/85-ALC3/2013 19.09.2013	Status:
HQ File :01/85/050/00056/AM14/	RLA File :05/23/040/00092/AM14/	Lic.No/Date:0510357231 17.06.2013	Defer Date:19.09.2013	Deferred
Committee noted the clarification furnished by the CLA , New Delhi vide their letter no. 05/23/40/00092/AM 14/ZALC-I/CLA dated 3.9.2013 . It was noted that the import item is not covered in chapter 12 &15 in respect of which no Advance Authorisation can be issued under par 4.7 of HBP, Vol. The import item as applied for is covered in chapter 20.(ITC HS Code No. 20081920). In view of this it was decided to request MFPI to furnish their comments. The case was deferred and to be placed before the committee on 31.10. 2013.				

26	493 Case No.:14/3/85-ALC3/2013	Party Name:COMPACT INDIA PVT.LTD.,	Meet No/Date:13/85-ALC3/2013 19.09.2013	Status:
HQ File :01/85/050/00014/AM14/	RLA File :05/23/040/00510/AM13/	Lic.No/Date:0510348512 08.03.2013	Defer Date:19.09.2013	Deferred
Committee noted the clarification furnished by the CLA , New Delhi vide their letter no. 05/23/40/00092/AM 14/ZALC-I/CLA dated 3.9.2013 . It was noted that the import item is not covered in chapter 12 &15 in respect of which no Advance Authorisation can be issued under par 4.7 of HBP, Vol. The import item as applied for is covered in chapter 20.(ITC HS Code No. 20081920). In view of this it was decided to request MFPI to furnish their comments. The case was deferred and to be placed before the committee on 31.10. 2013.				

27	494	Party Name:COMPACT INDIA PVT.LTD.,	Meet No/Date:13/85-ALC3/2013 19.09.2013	Status:
HQ File :01/85/162/045/AM14	RLA File :05/23/040/499/AM13	Lic.No/Date:051034577 27.02.2013	Defer Date:19.09.2013	Deferred
Committee noted the clarification furnished by the CLA , New Delhi vide their letter no. 05/23/40/00092/AM 14/ZALC-I/CLA dated 3.9.2013 . It was noted that the import item is not covered in chapter 12 &15 in respect of which no Advance Authorisation can be issued under par 4.7 of HBP, Vol. The import item as applied for is covered in chapter 20.(ITC HS Code No. 20081920). In view of this it was decided to request MFPI to furnish their comments. The case was deferred and to be placed before the committee on 31.10. 2013.				

28	495 Case No.:1/10/85-ALC3/2013	Party Name:MARINE CHEMICALS,	Meet No/Date:13/85-ALC3/2013 19.09.2013	Status:
HQ File :01/85/050/00059/AM14/	RLA File :10/24/040/00014/AM14/	Lic.No/Date:1010053856 25.06.2013	Defer Date:19.09.2013	Approved
The committee decided to approve the norms as per the norms already fixed by the committee in its meeting No. 12 dated 05.09.2013 (Adv. Auth. No. 1010053077 dt. 27.03.2013) as under :-				
Export Item	Qty.	Import item	Qty.	
Agar Agar Powder Grade Food / Microbiological / Bacteriological / Pharma	1.00MT	Agar Agar Powder Commercial Grade	1.1016MT	
RA may take consequential action as per policy/procedure.				

29	496	Party Name:REF. FROM ASSOCIATION OF SODIUM HYDROSULPHITE MANUFACTURERS	Meet No/Date:13/85-ALC3/2013 19.09.2013	Status: Deferred
HQ File :01/85/171/009/AM13		Review of SION E-79 & E-106 as Sodium Hydrosulphite (SHS) allowed under these SION E79 & E-106 inputs SHS is not being used as raw material by manufacturers of export product E-79 for White Sugar & 106 for Raw Sugar and disallow import of SHS in these entries.		
It was noted that comments called for from the Directorate of Sugar are awaited. It was decided to remind them to expedite their comments. The case was deferred and to be placed before the committee on 03.10.2013.				

30	497 Case No.:4/5/85-ALC3/2013	Party Name:CHOICE TRADING CORPORATION PRIVATE LIMITED	Meet No/Date:13/85-ALC3/2013 19.09.2013	Status:
HQ File	RLA File	Lic.No/Date:1010052936	Defer Date:19.09.2013	Deferred

:01/85/050/00025/AM14/	:10/24/040/00084/AM13/	21.03.2013		
It was noted that the case is under examination of MFPI. Committee decided to request MFPI to expedite their comments. The case was deferred and to be placed before the committee on 31.10. 2013.				

31	497 Case No.:6/5/85-ALC3/2013	Party Name:CHOICE TRADING CORPORATION PRIVATE LIMITED	Meet No/Date:13/85-ALC3/2013 19.09.2013	Status:
HQ File :01/85/050/00027/AM14/	RLA File :10/24/040/00088/AM13/	Lic.No/Date:1010052934 21.03.2013	Defer Date:19.09.2013	Deferred
It was noted that the case is under examination of MFPI. Committee decided to request MFPI to expedite their comments. The case was deferred and to be placed before the committee on 31.10. 2013.				

32	498 Case No.:5/5/85-ALC3/2013	Party Name:CHOICE TRADING CORPORATION PRIVATE LIMITED	Meet No/Date:13/85-ALC3/2013 19.09.2013	Status:
HQ File :01/85/050/00026/AM14/	RLA File :10/24/040/00089/AM13/	Lic.No/Date:1010052940 21.03.2013	Defer Date:19.09.2013	Deferred
It was noted that the case is under examination of MFPI. Committee decided to request MFPI to expedite their comments. The case was deferred and to be placed before the committee on 31.10. 2013.				

33	499 Case No.:1/24/85-ALC3/2012	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:13/85-ALC3/2013 19.09.2013	Status:
HQ File :01/85/050/00125/AM13/	RLA File :02/24/040/00108/AM13/	Lic.No/Date:0210182611 27.09.2012	Defer Date:19.09.2013	Approved
The case was discussed in the meeting and committee decided to approve the case as per the written comments furnished by the DC MSME (Food Division) vide their U.O.No 17 (4) (1)/ 2013 – Food dated 27.8.2013. and it was decided that import item no 1 may be prefixed by the term “relevant” i.e multiple relevant ingredients :-				
Export Item	Qty.	Import Item	Qty.	
Infusions in 30,000Nos. Catering Pouches containing infusions (Multiple ingredients) as imported.	7500.00Kg	Relevant Infusions (Multiple relevant Ingredients) as used in export product.	7500.00Kg	
		Catering pouches	As per policy governing Packing material	
RA may take consequential action as per policy/procedure.				

34	500 Case No.:7/13/85-ALC3/2013	Party Name:FINNS FROZEN FOODS (INDIA) LIMITED	Meet No/Date:13/85-ALC3/2013 19.09.2013	Status:
HQ File :01/85/050/00081/AM14/	RLA File :03/94/040/00321/AM14/	Lic.No/Date:0310742217 19.07.2013	Defer Date:	Deferred
It was decided to remind MSME to expedite their comments. The case was deferred and to be placed before the committee on 31.10. 2013.				

35	501	REF. FROM JDG(JAIKANT SINGH)/REVIEW OF NORMS	Meet No/Date:13/85-ALC3/2013 19.09.2013	Status:
HQ File :01/85/162/029/AM14	Review of SION E-1, E-1(A), E-5, E-129, E-129(A), E-126 and K-134			
It was noted that MFPI have given their comments vide their letter No 4(3)/ 2013-DGFT dated 16.9.2013 in respect of SION E-I . E-I (A) and E-5. It was decided that the matter may be examined in DGFT for further action. Comments in respect of SION E-129 and E -129(A) may be called for from MSME (Food Division).				

36	502	INDIAN BISCUITS MANUFACTURERS ASSOCIATION	Meet No/Date:13/85-ALC3/2013 19.09.2013	Status:
HQ File :01/85/162/029/AM14	Problem being faced by Indian Biscuits Manufacturers Association arose on account of Notification No. 31 dated 01;08.2013 for import of ingredients required for manufacture and export of Biscuits.			
The issue was discussed in the meeting. MFPI representative was requested for their definite comments in the matter. It was also noted that the representation of IBMA dated 5.8.2013 mainly relates to the Notification No 31 dated 01.8.2013 and hence, concerns Policy -4 section.				

-X-X-X-X-

